



148A

**ANNEXURE "I"**

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2012 (AS ON 01.01.2014).**

SERVICE : ICLS

NAME OF OFFICER : SUDHAKAR TULASHIRAM BOHVE

DESIGNATION: ASST. RoC.

DATE OF BIRTH: 01-06-1965

MINISTRY/DEPARTMENT/OFFICE: MINISTRY OF CORPORATE AFFAIRS

GRADE PAY: ` 5400/-

PRESENT PAY: ` 18240/-

O/o REGISTRAR OF COMPANIES,  
MAHARASHTRA, MUMBAI.

| Name of district, sub-division, Taluka & village in which property is situated. | Name & details of property – housing, lands and other buildings.  | Cost of constructions/acq uirement including land in case of house and year when purchased.      | *Present Value                        | If not in own name, state in whose name held and his/her relationship to the Govt. Servant. | How acquired, whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired. | Annual income from the property. | Remarks |
|---|---|--|---------------------------------------|---|--|----------------------------------|---------|
| 1   | 2   | 3  | 4                                     | 5   | 6  | 7                                | 8       |
| 1. SITAMAI CO-OP.HSG.SOC LTD<br>TISGAONPADA, KALYAN EAST<br>DIST. THANE         | 376SQ.FT.<br>RESIDENTIAL FLAT<br>SITUATED AT<br>SITAMAI CO-<br>OP.HSG.SOC LTD.<br>ROOM NO. 1<br>TISGAONPADA,<br>KALYAN EAST | 1998 COST OF<br>FLAT AT THE<br>TIME PURCHASE<br>RS. 3,00,800/-<br>HBA<br>SANCTIONED BY<br>DEEPT. | RS.11,00,000/-<br>(APPROXIMATEL<br>Y) | -----   | PURCHASED FROM<br>M/S SHIDDI VINAYAK<br>BUILDERS &<br>DEVELOPERS. IN JUN<br>1998   | -----                            |         |

|   |  |                                |                                |       |                                |       |
|---|--|--------------------------------|--------------------------------|-------|--------------------------------|-------|
|   | DIST. THANE  |                                |                                |       |                                |       |
| 2. AT. SAVALGHAT POST. KARANJALI TAL. PETH DIST. NASHIK | AGREECULTURAL LAND. HECTOR/ AREYS<br>I. 0.26<br>II. 1.28<br>III. 0.67<br>SITUATED AT. SAVALGHAT POST. KARANJALI TAL. PETH DIST. NASHIK | BY INHERITANCE FROM MY FATHER. | RS. 2,00,000/- (APPROXIMATELY) | ----- | BY INHERITANCE FROM MY FATHER. | ----- |

Signature:



Date: 24-1-2014

**NOTES:**

- 1) \*In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) \*\* Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1), of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving Particulars of all immovable property owned, acquired or inherited by him on lease or mortgage, either in his own Name or in the name of any members of his family or in the name of any other person dependent on Government Servant.
- 4) The wording "no change" or "no addition" or "as in the previous year" should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.